

Central Administrative Tribunal
Principal Bench

O.A. No.2366/2003

New Delhi this the 3rd day of October, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri V.K. Majotra, Member (A)

Shri Baleshwar Kumar Tyagi
S/o Shri Sagar Singh Tyagi
Retired Asstt. Engineer
Under D.R.M
North West Railway
Bikaner (Rajasthan)

-Applicant

(By Advocate: Ms. Meenu Maine, proxv for
Shri B.S. Maine)

Versus

Union of India: through

1. The Secretary
Ministry of Railways
Rail Bhawan
New Delhi.
2. The General Manager
Northern Railway
New Delhi.
3. The Divisional Railway Manager
North Western Railway
(Previously Northern Railway)
Bikaner.

-Respondents

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Member (A)

Applicant has assailed Annexure A-1 dated 21.6.2002 whereby penalty of compulsory retirement has been imposed upon the applicant in disciplinary proceedings. Applicant has also challenged Annexure A-1-A passed by Divisional Railway Manager in pursuance of order dated 21.6.2002 (Annexure A-1). Learned counsel of the applicant pointed out that applicant had made an appeal dated 2.8.2002 (Annexure A-10), which has not been disposed of by the respondents till now.

2. In our considered view, at this stage this OA can be disposed of without putting the respondents on notice while their rights are not prejudiced in any manner, to dispose of applicant's appeal expeditiously preferably within a period of four months.

3. OA is disposed of accordingly. No costs.

V.K. Majotra

(V.K. Majotra)
Member (A)

V.S. Adgarwal

(V.S. Adgarwal)
Chairman

cc.